RAJYA SABHA [13 December, 1999]

और एक नाम की गलती से हुआ, कैसे हुआ, यह तो इन्क्वायरी ही बताएगी। लेकिन अगर सीबीआई द्वारा जांच नहीं होती है और मामला नहीं खुलता है तो बाकई वालेदेन की परेशानी का सबब हैं। मैं ताकि बात साफ हो जाए और सीबीआई इन्क्वायरी द्वारा मुजरिमान को पकड़ा जाए तथा उनको करार वाकई सज़ा दी जाए।

श्री मोहम्मद सलीम (पश्चिमी बंगाल) : यहां मामला उठाया जाता है....

SHRI SANTOSH BAGRODIA (Rajasthan): Sir, I also associate myself with this.

THE DESIGNS BILL, 1999

THE MINISTER OF STATE IN THE MINISTRY .OF COMMERCE AND INDUSTRY (DR. RAMAN): Sir, I move for leave to introduce a Bill to consolidate and amend the law relating to protection of designs. *The question was put and the motion was adopted*

DR. RAMAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The House is adjourned till two of the clock

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two minutes past two of the clock,

[THE DEPUTY CHAIRMAN in the Chair]

श्री संघ प्रिय गौतम (उत्तर प्रदेश): मैडम, आप बहुत खुश नजर आ रही हैं।

उपसभापति : मैं तो हमेशा ही खुश रहती हूं, अगर आप खुश रहें तो। It is a reflected glory.

Mr. Naven Patnaik to move the Mines and Minerals (Regulation and Development) Amendment Bill, 1999. Just before you start, please let me

200

take thd House into confidence allootted. hours have been ... (व्यवधान) ... बैठिए।

MR. BIPLAB DASGUPTA (West Bengal) Before the Minister Bill, I moves the have certain points to raise.

THE DEPUTY CHAIRMAN: Will you please sit down? He has not yet moved it. The time allotted for this Bill is two hours. At 3 o'clock we have a Short Duration Discussion on the disinvestment policy of the Government. We have also to take up the supplementary demands, the Appropriation Bill. It has to be cleared by tomorrow because the hon. Finance Minister has to go out of India for fulfilling some commitment. Now, we have to finish both the businesses today, the Mines and Minerals Bill and the Short Duration Discussion on the disinvestment policy of the Government. So, how we are going to do it, let the House decide.

Shall we finish the Mines and Minerals Bill in one hour? Or, will you sit, a^ter the Short Duration discussion is over, in the evening and finish it today c-nly?

SHRI VAYALAR RAVI (Kerala): If the ruling party decides not to field any speakers, then, we can finish it in one hour.

THE DEPUTY CHAIRMAN : If they want to take a decision, they will take it.

DR. BIPLAB DASGUPTA : Madam, I have a suggestion to make which will make your tough job much easier, that is, the time management. There is the Mines and Minerals Bill to be moved by Mr. Naveen Patnaik. In this connection, I have discussed with Mr. Naveen Patnaik and Mr. Jaswant Singh, the Leader of the House. This Bill has never been through any Standing Committee or the Select Committee. Although this Bill was originally passed in 1957, it was never brought through any Committee. Now, th s is a technical Bill. This Bill need not be rushed through, as it is not one of the WTO-related Bills which need to be passed by 31st December. So, wha: I am suggesting is, in view of the technical nature --I am not going into the substantive points - this Bill should go to a Select Committee. Let

201

RAJYA SABHA

[13 December, 1999]

the Select Committee go through it and report to the House by early February. If that is done, it will be a delay of only two months. And the heaven is not going to fall within two months. So, I am suggesting.... (Interruptions)

THE DEPUTY CHAIRMAN: I do not know whether the heaven is going to fall or not. But the main thing is that when this matter was raised in the Business Advisory Committee that this Bill is going to be listed, they should have taken a decision at that time. Now, if in respect of every Bill when it comes for discussion, we take a decision on that day that it should go to a Select Committee or a Standing Committee, then this is not proper. These decisions should have been taken earlier. It came out for discussion today, it has been listed since Friday. No mention was made on Friday, no mention was made today. Now, Mr. Rama Shanker Kaushik has given a motion for sending this Bill to a Select Committee. Now, it is up to the Minister. If he feels that he can send it to a Select Committee, all right. If he feels no, then he has to get this Bill passed today; Let him speak.

DR. BIPLAB DASGUPTA: I will request him not to rush through this Bill.

THE DEPUTY CHAIRMAN: You have requested, and I have conveyed your request to him. (*Interruptions*) I do not know whether he wants to rush through this Bill or not. Let him speak.

THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) AMENDMENT BILL, 1999

THE MINISTER OF MINES AND MINERALS (SHRI NAVEEN PATNAIK): Madam Deputy Chairman, I rise to move:

"That the Bill further to amend the Mines and Minerals (Regulation and Development) Act, 1957, as passed by the Lok Sabha, be taken into consideration."

DR. BIPLAB DASGUPTA(West Bengal): Madam, the hon. Minister has not given any answer to the point raised by us.

202